

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 171 OF 2016

Dated: 17th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Neyveli Lignite Corporation Ltd.
...Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Alok Shankar for R.1
Mr. S.K. Agarwal
Mr. SP. Das (Reps.) for R.2 to 5

ORDER

Admit. Issue notice. Mr. Alok Shankar takes notice on behalf of Respondent No.1 and Mr. S.K. Agarwal takes notice on behalf of Respondent Nos. 2 to 5. Notice be issued to the other Respondents returnable on 18.10.2016. Dasti, in addition, is permitted.

List the matter on **18.10.2016**. In the meantime, learned counsel for the respondents may file reply on or before 15.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.09.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk